

CONTENTS

**Fifteenth Series, Vol.VI Third Session, 2009/1931 (Saka)
No.20, Thursday, December 17, 2009/Agrahayana 26, 1931(Saka)**

<u>SUBJECT</u>	<u>PAGES</u>
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.401, 404, 406 and 407	3-32
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.402, 403, 405 and 408 to 420	33-64
Unstarred Question Nos.4397 to 4618	65-357

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	358-366
MESSAGES FROM RAJYA SABHA	367
PUBLIC ACCOUNTS COMMITTEE 4th to 6th Reports	368
ESTIMATE COMMITTEE Statement	369
COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES Statement	369
STANDING COMMITTEE ON INFORMATION TECHNOLOGY 3rd and 4th Reports	370
STANDING COMMITTEE ON ENERGY 1st to 3rd Reports	370
STANDING COMMITTEE ON FINANCE 6th Report	371
STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION 2nd and 3rd Reports	371
STANDING COMMITTEE ON LABOUR 3rd to 7th Reports AND Statement	372-373
STANDING COMMITTEE ON URBAN DEVELOPMENT 1st and 2nd Reports	373
STANDING COMMITTEE ON WATER RESOURCES Statement	374

STANDING COMMITTEE ON RURAL DEVELOPMENT 1st to 5th Reports	374
STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT 1st to 3rd Reports	375
STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE 35th and 36th Reports	375
STATEMENT BY MINISTER Status of implementation of the recommendations contained in the 41 st Report of the Standing Committee on Agriculture on pricing policy for Agricultural Produce, pertaining to the Ministry of Agriculture. Prof. K.V. Thomas	376
BUSINESS ADVISORY COMMITTEE 10th Report	378
GOVERNMENT BILLS - INTRODUCED	379- 380
(i) The Coinage Bill, 2009	379
(ii) Salaries and Allowances of Ministers (Amendment) Bill, 2009	380
MATTERS UNDER RULE 377	381-391
(i) Need for doubling of Madurai-Tirunelveli-Kanyakumari railway line Shri S.S. Ramasubbu	381-382
(ii) Need to undertake inter-linking of rivers in the country Shri N.S.V Chitthan	383

- (iii) Need to make proper arrangements for procurement of paddy from the farmers in Uttar Pradesh
Shri P.L. Punia 384
- (iv) Need to expedite the disbursal of educational loan to eligible students in Kancheepuram Parliamentary Constituency, Tamil Nadu
Shri P. Viswanathan 385
- (v) Need to open the Railway Gate No. 93 on Ahmedabad-Khedbrahma railway line in Himmat Nagar, Gujarat for the benefit of villagers of the area
Shri Mahendrasinh P. Chauhan 386
- (vi) Need to undertake repair of Railway under-bridge at Utaran in Surat, Gujarat
Shrimati Darshana Jardosh 386
- (vii) Need to set up Memorials in honour of Dr. B.R. Ambedkar and other renowned Dalit leaders in various parts of the country
Dr. Rajan Sushant 387
- (viii) Need to spread awareness in the society to check violence against women
Dr. Ratna De 388
- (ix) Need to undertake the construction of Kollengode-Thrissur railway project and expedite the gauge conversion work from Madurai to Kollengode via Pollachi
Shri P.K. Biju 389
- (x) Need to undertake measures to make Integrated Child Development Services Scheme more effective
Shri Prasanta Kumar Majumdar 390

- (xi) Need to protect and maintain the wakf properties for the benefit of the socially and economically backward Muslim Community

Shri Thol Thirumaavalavan 391

DISCUSSION UNDER RULE 193

392-396

Increase in naxalite and maoist activities in the country

Shri Basu Deb Acharia

ANNEXURE – I

Member-wise Index to Starred Questions 397

Member-wise Index to Unstarred Questions 398-401

ANNEXURE – II

Ministry-wise Index to Starred Questions 402

Ministry-wise Index to Unstarred Questions 403

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Franciso Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Thursday, December 17, 2009/Agrahayana 26, 1931(Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

(At this stage, Dr. N. Sivaprasad and some other hon. Members came and stood on the floor near the Table.)

... *(Interruptions)*

MADAM SPEAKER: Question Hour.

Q. 401, Shri Vitthalbhai Hansrajbhai Radadiya -- not present

Shri Gorakh Prasad Jaiswal

... *(Interruptions)*

MADAM SPEAKER: Please put down these placards.

... *(Interruptions)*

MADAM SPEAKER: You are not supposed to show it.

... *(Interruptions)*

MADAM SPEAKER: No, please put down the placards.

... *(Interruptions)*

MADAM SPEAKER: This is against the decorum of the House. The sanctity of the House must be observed.

... *(Interruptions)*

अध्यक्ष महोदया : प्लीज, आप प्लाकार्ड नीचे रखिए।

... (व्यवधान)

अध्यक्ष महोदया : प्लाकार्ड नीचे रखिए।

... (व्यवधान)

MADAM SPEAKER: This is against the sanctity of the House.

... *(Interruptions)*

अध्यक्ष महोदया : आप प्लाकार्ड नीचे रखिए।

... (व्यवधान)

(Q. NO.401)

श्री गोरख प्रसाद जायसवाल : माननीय अध्यक्ष महोदया, रेलवे को अपनी आमदनी का एक तिहाई भाग माल दुलाई से मिलता है। इस माल दुलाई में अस्सी प्रतिशत कच्चा माल होता है, जो खदानों से उद्योगों को जाता है। केवल दस प्रतिशत से कम लोग अपने सामान को रेलवे से भेजते हैं। ...(व्यवधान) यह ठीक है कि कच्चे माल की दुलाई का कारोबार रेलवे में बढ़ रहा है, परंतु लोग अपने सामान को अन्य माध्यम से भेजना पसंद करते हैं, क्योंकि माल दुलाई की बुकिंग एवं लदान के कार्यों में पुराने ढंग से काम किया जाता है। उसमें कोई तकनीक नहीं अपनायी गयी है। ...(व्यवधान) कोई व्यक्ति माल बुक कराने जाता है, तो बिचौलिया उसको घेर लेते हैं और माल छुड़ाने में भ्रष्ट आचरण अपनाया जाता है। ...(व्यवधान) कई लोग अपना माल कब आएगा, इसका इंतजार ही करते रहते हैं। उनका माल कहां पड़ा है, इसकी जानकारी उन्हें रेलवे से नहीं मिल पाती है। ...(व्यवधान)

MADAM SPEAKER: You please put down the placard.

... *(Interruptions)*

अध्यक्ष महोदया : आप प्रश्न पूछिए। इतना लंबी बात नहीं करिए।

...(व्यवधान)

श्री गोरख प्रसाद जायसवाल : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय रेल मंत्री जी से पूछना चाहता हूं कि क्या सरकार ने रेलवे में लोगों द्वारा अपना माल बुक करने और रेलवे द्वारा उनके घर तक पहुंचाने की कोई व्यवस्था लागू की है? अगर हां, तो तत्संबंधी ब्यौरा क्या है? ...(व्यवधान)

MADAM SPEAKER: You please put down the placard.

... *(Interruptions)*

रेल मंत्री (कुमारी ममता बनर्जी): महोदया, मैं माननीय सदस्य की आभारी हूं कि उन्होंने एक महत्वपूर्ण प्रश्न पूछा। रेलवे का माल बुक कराने के लिए जो सिस्टम है, इसमें और अधिक ट्रांसपेरेंसी करने के लिए और इसकी सुविधा सभी लोगों को मिले, इसके लिए एक नया तरीका हम लोग अपनाने जा रहे हैं। जब यह हो जाएगा, तो लोगों को इसका फायदा मिलेगा। ...(व्यवधान)

श्री गोरख प्रसाद जायसवाल : महोदया, यह देखा जाता है कि कई मालगाड़ियां सामान पहुंचाकर कई सौ किलोमीटर माल लदान के लिए खाली जाती हैं। ...(व्यवधान) वे खाली न जाएं, भरकर जाएं, इसके लिए क्या सरकार ने कोई कदम उठाए हैं? अगर उठाए हैं, तो उठाए गए कदमों के परिणाम अब तक क्या रहे हैं? ...(व्यवधान)

कुमारी ममता बनर्जी : हम लोग कोशिश कर रहे हैं और ...(व्यवधान) नया अपलोडिंग तरीका निकाल रहे हैं। ...(व्यवधान) जो ट्रेनें खाली जा रही हैं ...(व्यवधान)

अध्यक्ष महोदया : आप प्लाकार्ड नीचे रखें।

...(व्यवधान)

कुमारी ममता बनर्जी : अगर हमें मिलेगा, ...(व्यवधान) एक सिस्टम के तहत अगर सराउंडिंग रोड से कनेक्ट करके फ्रेट ले आता है और रोड से कनेक्ट करके फ्रेट आ जाएगा ...(व्यवधान) तो हम पूरा रैक देते हैं, ...(व्यवधान) अगर पूरा रैक चलता है, तो लाभ होता है। ...(व्यवधान) पूरा रैक नहीं चलता है तो भी बुकिंग सेंटर से जो माल बुक होता है, उसे हम वहां से लेते हैं। हम चाहते हैं कि हम इसको पूरा भरकर चलायें और इसका सिस्टम और ज्यादा ट्रांसपैरेंट हो। ...(व्यवधान)

अध्यक्ष महोदया : श्री शैलेन्द्र कुमार।

...(व्यवधान)

अध्यक्ष महोदया : शैलेन्द्र कुमार जी आपको प्रश्न पूछना है। आप प्रश्न पूछिए।

...(व्यवधान)

श्री शैलेन्द्र कुमार : माननीय अध्यक्ष महोदया, हमारे जनपद कौशाम्बी में भरवारी स्टेशन है, जो नवसृजित जनपद कौशाम्बी है, मुख्य जिला है। वहां पहले बफर गोदाम भी था और रेलवे की रैक आती थी जिसमें आवश्यक वस्तुएं और खाद्य पदार्थ आदि आते थे। लेकिन इस वक्त वहां रेल रैक न होने की वजह से, बफर गोदाम न होने की वजह से जनपद को बड़ी कठिनाइयों का सामना करना पड़ रहा है। मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहूंगा कि क्या भरवारी स्टेशन, कौशाम्बी में रेलवे रैक के लिए कोई सिस्टम बनायेंगे और क्या वहां बफर गोदाम बनाने की व्यवस्था करेंगे? ...(व्यवधान)

कुमारी ममता बनर्जी : अध्यक्ष महोदया, माननीय सदस्य ने जो सुझाव दिया है, हम उसे ऐगज़ामिन करेंगे।

अगर मौका होगा तो जरूर करेंगे।...(व्यवधान)

SHRIMATI MANEKA GANDHI : Regarding the booking of cargo in the Railways, I would like to bring it to your attention, Madam, that the Railways are the biggest smugglers of wild life and cows in this country. They are booked in cargo and we pick up, up to 50,000 wild birds a day which are coming passed off as chicken. The cows are loaded as cargo. They are going to Bangladesh. Every single cow in this country is loaded from Punjab, Haryana, Delhi and other places

and arrives in Kolkata. They are unloaded at Howrah. The ones that die are cut below Howrah Bridge and the ones that are alive are taken to Bangladesh. The Railway Protection Force themselves have said that they are smuggling animals . They have said that they are running into loss, each time whenever they load cows because of the damage done to the bogies. During the BJP time, animals engoes were stopped. It was re-started during Shri Lalu Prasad's time. I would like to know from the hon. Minister whether there is any move to stop this illegal cargo loading.

KUMARI MAMATA BANERJEE: I am sorry, I respect the hon. Member. But it is most unfortunate to say that the Railways are smuggling. This is not fair on her part. I would appeal to her if she is having any grievance, she can write to us, we can examine the case.

अध्यक्ष महोदया : प्रश्न संख्या 402 - श्री एस.आर. जेयदुरई - अनुपस्थित

प्रश्न संख्या 403 - श्री तथागत सत्पथी - अनुपस्थित

(Q. NO.404)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, मैं कहना चाहता हूँ कि हिन्दुस्तान में इतनी बड़ी संख्या में लगभग 65,51,354 बुनकर रहते हैं। इनके लिए जो राशि जारी की गई है, वह बहुत ही कम है, खासकर कुछ प्रदेशों को छोड़कर बाकी प्रदेशों में...(व्यवधान)

MADAM SPEAKER: Please sit down. Do not show the placard.

... *(Interruptions)*

MADAM SPEAKER: Please do not introduce such things in the House. Do not show the placards. Keep your placards down. Please do not show the placards.

... *(Interruptions)*

MADAM SPEAKER: Hon. Members, please listen to me. The first thing is, there is certain sanctity of the House. We do not have to show placards in the House. This is a breach of sanctity of the House. All the hon. Members are requested to observe the sanctity of the House. Secondly, whatever you are agitated about, I told you last time and today also I am telling you that I will give you a chance to speak in the 'Zero Hour'. Kindly let the Question Hour go on. Please take your seat.

... *(Interruptions)*

MADAM SPEAKER: Nothing will go on record.

(Interruptions) *...

MADAM SPEAKER: Kindly go back. Please sit down.

श्री दारा सिंह चौहान : अध्यक्ष महोदया, मैं माननीय मंत्री जी से जानना चाहता हूँ कि पूरे देश में...(व्यवधान)

MADAM SPEAKER: I am telling you that we are all very concerned and you will be given a chance. Like this if you are shouting, it does not really help.

... *(Interruptions)*

MADAM SPEAKER: Please listen to me. Please raise all this in the 'Zero Hour'. You will be the first speaker and you will get time to speak. Please take your seat.

* Not recorded

... (Interruptions)

MADAM SPEAKER: Please go back to your seats. You will get a chance, and you will be able to speak.

... (Interruptions)

11.10 hrs

(At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.)

... (Interruptions)

MADAM SPEAKER: What is all this? What is he doing?

... (Interruptions)

MADAM SPEAKER: Why is he doing this?

... (Interruptions)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूँ कि उन्होंने जो आंकड़ा पेश किया है, ... (व्यवधान)

... (Interruptions)

MADAM SPEAKER: Please sit down. All of you take your seats.

... (Interruptions)

MADAM SPEAKER: Shri Bwiswmuthiary, please go back.

... (Interruptions)

श्री दारा सिंह चौहान : अध्यक्ष महोदया, उसकी संख्या और बजट देखकर लगता है कि केन्द्र सरकार इस देश में बुनकरों के हित के प्रति गंभीर नहीं है। ... (व्यवधान) उन्हें बुनकरों की कोई चिन्ता नहीं है। ... (व्यवधान) चूंकि 65 लाख से ज्यादा उनकी आबादी है। ... (व्यवधान) जो आंकड़ा पेश है, कुछ प्रदेशों को छोड़कर बाकी प्रदेशों के लिए जो पैसा यहां रिलीज हुआ है। ... (व्यवधान)

अध्यक्ष महोदया : केवल दारा सिंह चौहान जी की बात ही रिकार्ड में जायेगी।

... (व्यवधान) *

श्री दारा सिंह चौहान : उन्होंने पूरे पैसे का उपयोग किया है। ... (व्यवधान)

* Not recorded

अध्यक्ष महोदया : दारा सिंह चौहान जी, आप अपना प्रश्न थोड़ा संक्षेप में पूछिये।

...(व्यवधान)

SHRI DAYANIDHI MARAN: Madam, I would like to answer through you, that it is not fair to say that the Government has no concern for the interests of the handloom weavers. From time to time, we have been increasing our budgetary support. We have so many development schemes that have come into place. In fact, year after year, the production of handloom fabric has increased consistently. This is because of the continuous support given by the Government of India to the handloom weavers. We have various schemes which are taking care of the handloom weavers in our country. ... *(Interruptions)*

श्री दारा सिंह चौहान : अध्यक्ष महोदया, माननीय मंत्री जी ने जो उत्तर दिया है, वह संतोषजनक नहीं है। ...(व्यवधान) वह इसलिए क्योंकि इतनी बड़ी आबादी के लिए महज इतना कम बजट है। ...(व्यवधान) मैं मंत्री जी से कहना चाहता हूँ कि पहले बुनकरों को कच्चे माल के लिए 30 परसेंट की सब्सिडी दी जाती थी, लेकिन उसे खत्म कर दिया गया है। ...(व्यवधान) वह पार्ट हमारा है। ...(व्यवधान) क्या सरकार उसे बहाल करेगी और कच्चे माल की खरीद जो बंद कर दी गयी है, क्या उसे चालू किया जायेगा? ...(व्यवधान) उनको 30 परसेंट का लगातार भुगतान किया जाता था ...(व्यवधान)

अध्यक्ष महोदया : आप इतना लंबा भाषण न देकर अपना प्रश्न पूछिये।

...(व्यवधान)

SHRI DAYANIDHI MARAN: Madam, through you, I would like to mention to the hon. Member that it is the responsibility not only of the Centre, but also of the States. Whatever schemes which the Central Government has been doing, we are doing them through the States. There are a large number of weavers who are taken care of this. The hon. Member is not correct when he says that we are not taking care of the interests of the weavers. We have many schemes which give subsidy to the weavers. ... *(Interruptions)*

MADAM SPEAKER: The House stands adjourned to meet again at 11.30 a.m.

11.13 hrs

*The Lok Sabha then adjourned till Thirty Minutes
past Eleven of the Clock.*

11.30 hrs.

(Lok Sabha reassembled at Thirty Minutes past Eleven of the clock)

(Madam Speaker in the Chair)

(Q. No.404)

राजकुमारी रत्ना सिंह : मैडम, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहती हूँ कि इस जमाने में हैण्डलूम बहुत पिछड़ रहा है, कुछ स्कीमें मंत्रालय शुरू करे जिसके माध्यम से हमारे वीवर्स को कुछ राहत मिले, उनको कुछ नए डिजाइन्स मिलें क्योंकि वे अभी विश्व के कंटीशन में सक्षम नहीं हैं। अपीडा तो है, लेकिन अपीडा को भी इस पर कंसेंट्रेट करना चाहिए। हमारे हैण्डलूम वर्कर्स को नए डिजाइन्स और कुछ राहत दी जाए क्योंकि इस क्षेत्र में 65 लाख लोग काम करते हैं। हमारे देश में कृषि के बाद सबसे ज्यादा संख्या में लोग इस आक्यूपेशन में लगे हुए हैं।

SHRI DAYANIDHI MARAN: Madam, the hon. Member has asked a very interesting question. This is one of the traditionally old industries and it needs constant upgradation in both technology as well as designs. Usually, the weavers are in the clutches of the master weavers and they have been struggling. Basically, the Government of India has brought various schemes to bring the weavers into the groups for a cluster development approach to ensure that we may give relief to these weavers so that they could come out of the clutches of the master weavers.

Recently, Madam, we have announced two NIFTs, National Institute of Fashion Technology of our country. Free designs on the web, also in local languages, have been put up so that these weavers can download them free of cost or if they want the Ministry itself will try to give them free designs. We have given more than 1500 designs, it has just happened yesterday, for the handloom weaver sector. We are trying to do more and more in a variety of ways to give more designs. Definitely, this sector needs to be constantly looked at and upgraded. Through the Ministry we are bringing various schemes like cluster development programmes to help these weavers improve their skills.

श्री महेन्द्रसिंह पी. चौहाण : महोदया, मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार ने गांवों के बुनकरों को विश्वस्तरीय उपकरण मुहैया कराने हेतु कोई नीति बनाई है या बनाने पर विचार कर रही है जिससे उन बुनकरों को आज की उत्तम तकनीक का लाभ मिल सके एवं अधिक मात्रा में उत्पादन करने की क्षमता बढ़ सके और उनकी आर्थिक स्थिति में सुधार आ सके? इसका विस्तृत ब्यौरा क्या है?

SHRI DAYANIDHI MARAN: Madam, under the Handloom Development Cluster Scheme, we have been subscribing and giving the handloom weavers the looms and also giving common facility centres which will make sure that they have a place to share the processing centre. We also have the technology upgradation fund scheme where a lot of incentives and assistance are given to the weavers to upgrade the technology.

श्री दारा सिंह चौहान : सब्सिडी आपने खत्म कर दी है, अब क्या प्रोत्साहन दे रहे हैं?

श्री राजाराम पाल : महोदया, मैं आपके माध्यम से कहना चाहता हूँ कि हथकरघा विभाग और हस्तशिल्प विभाग, दोनों में राजीव गांधी शिल्पी स्वास्थ्य बीमा योजना लागू है जिसमें हथकरघा कारीगरों की ओर से 65 रूपए और सरकार की ओर से 935 रूपए दिए जाते हैं जिससे 25,000 रूपए तक स्वास्थ्य बीमा का लाभ लाभार्थी के परिवार को मिलता है। इसी तरह हस्तशिल्प कारीगरों को 200 रूपए देना पड़ता और सरकार 800 रूपए देती है। मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या वह हथकरघा कारीगरों और हस्तशिल्प कारीगरों, दोनों को राजीव गांधी शिल्पी बीमा योजना का समान लाभ देने पर विचार करेंगे?

SHRI DAYANIDHI MARAN: Madam, we have two insurance schemes – one is the Health Insurance Scheme and other one is the Life Insurance Scheme called the Mahatma Gandhi Bunkar Bhima Yojana. Just to say the kind of reception these Health Insurance Schemes have received, in 2007-08, we had 17.74 lakh weavers registered under the Scheme and we saw an increase in 2008-09 to 18.78 lakh. This means that these schemes are very innovative. It is just not the weaver alone who gets a health insurance, three of his family members are also included in the insurance scheme. We are continuing this scheme and it is giving good response also.

MADAM SPEAKER: Q.405 – Shri Anant Kumar Hegde – Not present.

(Q. No. 406)

श्री जगदीश ठाकोर : मैडम, देश में सबसे ज्यादा रोजगार देने वाला यह विभाग है। हमारे देश में जितनी सब्जियों और फलों का उत्पादन होता है, उनमें से सेब, नींबू और टमाटर को छोड़ कर अन्य सब्जियों और फलों के लिए जितनी मात्रा में कोल्ड स्टोरेज होने चाहिए, वे नहीं हैं। देश में कोई नई टेक्नोलॉजी लाई जाए, जिससे हमारे देश में ऋतुवार जो सब्जियां और फल उत्पादित होते हैं, इनका रस बनाया जाए, प्रोसेसिंग की जाए। इसलिए मैं मंत्री जी से जानना चाहता हूँ कि एग्रीकलचर प्रोडक्ट्स की प्रोसेसिंग के लिए क्या कोई नई नीति या टेक्नोलॉजी के बारे में आपने सोचा है? यह प्रश्न इसलिए महत्व का है कि जब किसान फल या सब्जियां पैदा करता है, उसे सही समय पर उचित मूल्य नहीं मिलता है। इस वजह से किसान बर्बाद हो रहा है। इसके लिए हमारे देश में मेगा पार्क या कोल्ड चेन का जो सिस्टम बना हुआ है, उनमें आवेदन कम आते हैं।


अध्यक्ष महोदया: आप अपना पूरक प्रश्न पूछें।

श्री जगदीश ठाकोर : मैं यह प्रश्न पूछना चाहता हूँ कि नई टेक्नोलॉजी लाकर सभी ऋतुवार सब्जियों और फलों की प्रोसेसिंग सरकार करना चाहती है या नहीं?

श्री सुबोध कांत सहाय: अध्यक्ष महोदया, बेसिकली यह सेक्टर ऐसा है, जिसमें हमने डिटेल्ड काम किया है। इसका प्रोसेसिंग लेवल कैसे बढ़ाया जाए, हमने इसे एक्जामिन किया है। पिछले पांच साल में यह टोटल छः प्रतिशत था। उसे हम दस प्रतिशत तक ले गए हैं। माननीय सदस्य जो कह रहे हैं, वह सही है कि कोल्ड चेन और सप्लाय चेन की सबसे बड़ी हरडल है। पिछले बजट में वित्त मंत्री जी ने जो इसमें रिलीफ दिया है, उससे इस क्षेत्र में निवेश बढ़ने की सम्भावना है। इंटीग्रेटिड कोल्ड चेन हम बना रहे हैं। अभी तक देश में ज्यादातर कोल्ड चेन आलू और प्याज के ही ज्यादा हैं। अलग-अलग तापमानों के लिए इंटीग्रेटिड कोल्ड चेन **with backward and forward integration** दस करोड़ रुपए की ग्रांट तक देने का हमने फैसला किया है। यही नहीं, हमने 30 मेगा फूड पार्क की शुरूआत की है कि एक राज्य में एक मेगा फूड पार्क बने। कुछ राज्यों में मेगा फूड पार्क बनने शुरू हो गए हैं और अगले वित्त वर्ष में और भी मेगा फूड पार्क बनाने की शुरूआत करेंगे। इसके पीछे यही उद्देश्य है कि जो उत्पाद किसान पैदा करता है, वह उत्पाद प्रोसेसिंग लेवल का मेटिरियल हो और क्वांटिटी भी हो, जिससे उसका इंडस्ट्रियलाइजेशन किया जा सके, ताकि उस पर उद्योग स्थापित किया जा सके। अभी बहुत सा फ्रूट एंड वेजिटेबल ऐसा पैदा होता है, जिसे हम प्रोसेस नहीं कर पा रहे हैं। जैसे हम लोगों के इलाके का आम है और दक्षिण भारत के तोतापुरी आम में फर्क है। तोतापुरी आम प्रोसेस ठीक तरह से होता है, क्योंकि उसमें पल्प ज्यादा होता है। इधर के आमों में पल्प की

मात्रा कम होती है। इसलिए इस पर पूरा काम किया जा रहा है। प्रधान मंत्री जी ने इस बारे में सभी राज्यों के मंत्रियों के साथ एक दिन बैठक करके चर्चा भी की है। हम चाहते हैं कि राज्य सरकारें इस पर थोड़ा जागरूक हों, क्योंकि एग्रीकल्चर और हार्टिकल्चर दोनों कहीं न कहीं राज्य सरकारों से जुड़े विषय हैं। पेरिशेबल इंडस्ट्री के लिए राज्य सरकारें अलग से अपनी नीति बनाएं, तो इसमें निवेश आना शुरू होगा, जो अभी नहीं आ रहा है।

श्री जगदीश ठाकोर : अध्यक्ष महोदया, मैं आपके द्वारा माननीय मंत्री जी से जानना चाहता हूँ कि मेगा-फूड-पार्क के लिए हमारे पास कितने आवेदन पत्र आये हैं, उनमें से कितनों पर काम चालू हुआ है और उसमें थोड़ी क्षति होने की वजह से, यह योजना समय-सीमा में चालू क्यों नहीं होती है?

श्री सुबोध कांत सहाय: माननीया, मेगा फूड पार्क पिछले वित्त वर्ष में हमें दस मिले थे, उनमें से 6 पर पूरी तरह से काम शुरू  गा है, चार का हम फिर से एक्सप्रेसन ऑफ इंट्रेस्ट निकाल रहे हैं और जैसा मैंने कहा कि कुल 30 पूरे करने हैं। अगले वित्त वर्ष में हम और करेंगे। मेगा फूड पार्क बैकवर्ड और फारवर्ड इंटीग्रेशन का एक कंसैप्ट है, यह कोई इंडस्ट्रियल एरिया से बनाना नहीं है, बल्कि किसानों को साथ लेकर बाजार तक और बीच में प्रोसेसिंग हब जो होगा, वह फूड पार्क होगा। इसमें समय लगता है, लेकिन मैं समझता हूँ कि एक-दो मेगा फूड पार्क तो बनकर तैयार हो चुके हैं और हम कालबद्ध योजना के तहत प्राथमिकता के तहत ही इसे करना चाह रहे हैं।

श्री कुँवरजीभाई मोहनभाई बावलिया : माननीय अध्यक्ष जी, माननीय मंत्री जी ने बताया कि केन्द्रीय सरकार की ओर से खाद्य और प्रसंस्करण उद्योगों को बढ़ावा देने के लिए प्रशंसनीय कदम उठाये गये हैं। माननीय अध्यक्ष जी, हमारा अनुभव यह रहा है कि जहां फल और सब्जियां किसान उत्पन्न करते हैं वहां ट्रांसपोर्ट और प्रसंस्करण के बारे में जितना लाभ उन्हें मिलना चाहिए, वह मिलता नहीं है। पूरी सुविधा न होने के कारण ज्यादातर फल और सब्जियां खराब हो जाती हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि जहां ये चीजें पैदा होती हैं, वहीं किसानों और उत्पादकों को सरकार कोई मदद देना चाहती है या नहीं?

श्री सुबोध कांत सहाय: अध्यक्ष महोदया, केन्द्र सरकार द्वारा उद्योग लगाए नहीं जाते हैं, कोल्ड-स्टोरेज लगाए नहीं जाते हैं। हम उसमें सब्सिडी देते हैं और प्रमोशनल एक्टिविटी भी हमारे मंत्रालय का काम है। हम इसीलिए राज्य सरकारों से अपेक्षा करते हैं कि वे इसमें निवेश को आमंत्रित करने के लिए सुविधाजनक पॉलिसी बनाएं, जिससे पैरिशेबल इंडस्ट्रीज में लोग पैसा लगा सकें। निश्चित तौर पर यह ग्रामीण क्षेत्र का उद्योग है, यह शहरी क्षेत्र में नहीं लगता है। इसके बावजूद हम लोगों ने मेगा फूड पार्क में 50 करोड़ रुपये की ग्रांट, कोल्ड-चेन में 10 करोड़ रुपये की ग्रांट, एरिडेशन पार्क के लिए 10 करोड़ रुपये की ग्रांट और

जो हमारा हिली-स्टेट है उसमें 75 परसेंट तक ग्रांट दे रहे हैं, जिससे लोग आकर्षित होकर इसमें आयें और इस काम को करें। हम समझते हैं कि अगर कोई इस तरह का प्रोजेक्ट उस इलाके से आता है, जहां पर फल-फूल-सब्जियां ज्यादा पैदा होती हैं, वह प्रोजेक्ट हमारे लिए प्राथमिकता का रहेगा और हम डिटरमिन हैं कि प्रोसेसिंग लेवल पर इसको 2015 तक 20 परसेंट पर ले जाएं, जिससे जो फल-फूल और सब्जियां बेकार हो रही हैं उनको बचाया जा सके।

श्री लालू प्रसाद : महोदया, मैं माननीय मंत्री जी से जानना चाहता हूं कि आप प्रमोशनल एक्टिविटीज़ को प्रमोट करते हैं। क्या यह बात सत्य है कि पश्चिम बंगाल, बिहार और उत्तर प्रदेश में एयर कार्गो की फैंसीलिटी नहीं है, जिसके कारण किसान को नुकसान हो रहा है। एक्सपोर्ट के लिए क्वालिटी कंट्रोल निर्धारित किया जाता है, जिसमें बिहार, उत्तर प्रदेश और पश्चिम बंगाल के सिपिया, दूधिया, माल्दा और लंगड़ा आम को शुगर कंटेंट ज्यादा दिखाने के लिए एक्सपोर्ट नहीं करने दिया जाता है। जबकि अलफांज़ो आम दूधिया और माल्दा से मैच नहीं करता है। आप इसके लिए क्या कर रहे हैं? केवल पांच-दस करोड़ रुपये देने से काम चलने वाला नहीं है।

श्री सुबोध कांत सहाय : हमारे माननीय मित्र और सदस्य ने एक अच्छी शुरूआत की थी, जिस समय ये रेल मंत्री थे, तब इन्होंने कोल्ड चैन कार्गो की शुरूआत करने की कोशिश की थी, इसके लिए मैं बधाई देना चाहता हूं और अभी की रेल मंत्री ने पूरे कार्गो...(व्यवधान)

श्री लालू प्रसाद : मैंने एयर कार्गो के बारे में प्रश्न पूछा था, रेल के बारे में नहीं।...(व्यवधान)

महोदया, उत्तर प्रदेश और बिहार में क्या कहीं भी पोर्ट है? पोर्ट केवल साउथ में है। कार्गो नहीं जाने के कारण हमारे यहां का माल सड़ जाता है...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए और मंत्री जी की बात सुन लीजिए।

...(व्यवधान)

श्री सुबोध कांत सहाय : मैं यह कहना चाहता हूं कि शेल्फ लाइफ बचाने के लिए इन्होंने एयरकंडीशन रेल कार्गो भी शुरू किया था और तत्कालीन रेल मंत्री ने भी रेलवे को कोल्ड स्टोरेज में कन्वर्ट करने की बात कही है। माननीय सदस्य ने एयर कार्गो की बात कही है, मैं बताना चाहता हूं कि हमने इसे टेकअप किया है। पोर्ट और एयरपोर्ट पर पैरीशेबल कार्गो और रेलवे स्टेशन पर पैरीशेबल कार्गो पर हम काम कर रहे हैं। बड़े-बड़े शहरों में तो पैरीशेबल आइटम के लिए एयर कार्गो की सुविधा है, लेकिन जैसा कि माननीय सदस्य ने बिहार एवं अन्य प्रदेशों के बारे में कहा है, माननीय सदस्य की भावना की कद्र करते हुए मैं इसके लिए

पूरा प्रयास करूंगा, यह हम लोगों का भी इलाका है। हम संबंधित मंत्रालय से बात करके इसे स्थापित कराएंगे।

श्री सैयद शाहनवाज़ हुसैन : महोदया, बिहार में मेगा फूड पार्क की स्थापना की पहले भी घोषणा की गई थी। मेरा आपके माध्यम से मंत्री जी से कहना है कि बिहार में बड़ी तादाद में फल, सब्जियां और आम होते हैं। लालू जी ने जरदालू आम, जो भागलपुर में होता है, उसका जिक्र नहीं किया। मुजफ्फरपुर नौगछिया में जरदालू आम, लीची होती है। बिहार में आज कोई उद्योग नहीं है, क्या केंद्र सरकार ऐसी कोई योजना बना रही है कि बिहार में फूड प्रोसेसिंग इंडस्ट्री स्थापित की जाए? इस बारे में केंद्र का क्या सहयोग रहेगा?

श्री सुबोध कांत सहाय : निश्चित तौर पर बिहार, यूपी, झारखंड इलाका खेती का इलाका है। यहां अगर औद्योगिक क्रांति होनी है, तो फूड प्रोसेसिंग इंडस्ट्री की ही होनी है। अगले फाइनेंशियल ईयर में हम बिहार में मेगा फूड पार्क बनाने जा रहे हैं और क्लस्टराइज अप्रोच ले कर कोसी बेल्ट में, जहां केला पैदा होता है और दूसरे फल भी होते हैं, बिहार में मखाना पैदा होता है, अगर तीन-चार भाग में बिहार को बांट कर देखा जाए, तो इसकी कलस्टर अप्रोच ले कर इंडस्ट्रीयलाइजेशन करेंगे। अगर बिहार सरकार लोगों को इसमें इनवेस्ट करने के लिए मोटिवेट करे, तो हम आगे बढ़कर इसमें सहयोगी साबित होंगे।



(Q. No. 407)

डॉ. रघुवंश प्रसाद सिंह: अध्यक्ष महोदया, सरकार ने अपने उत्पादन में दावा किया है कि दुनिया भर में आर्थिक स्थिति खराब होने के बाद भी तीन फीसदी बढ़ोतरी तथा खपत में 8 फीसदी बढ़ोतरी हुई है। जब उत्पादन में बढ़ोतरी कम और खपत ज्यादा होगी तो उसका दाम बढ़ेगा और उत्तर में इन्होंने कहा है कि हम केवल सरकारी कारखाने का निरीक्षण करते हैं और प्राइवेट को फ्री छोड़ दिया है। मेरा कहना है कि अगर दाम बढ़ जाएंगे, स्टील नहीं मिलेगा तो सबकी हालत खराब होगी। इसके लिए इन्होंने क्या उपाय किये हैं जिससे उत्पादन बढ़े। विदेशी निवेश की यहां स्टील कारखाने में बहुत संभावना है। इसलिए मैं पूछना चाहता हूँ कि विदेशी निवेश के लिए इन्होंने क्या उपाय किये हैं और मांग के मुताबिक उत्पादन में भी बढ़ोतरी हो, उसके लिए क्या उपाय किये हैं?

श्री वीरभद्र सिंह: अध्यक्ष महोदया, माननीय सदस्य ने जो प्रश्न पूछा है, उसके उत्तर में मैं यह कहना चाहूंगा कि यह सही है कि अप्रैल और सितम्बर के बीच के जो महीने हैं, उनमें संसार में मंदी के बावजूद हमारे देश में स्टील का उत्पादन 3 प्रतिशत बढ़ा है और उसकी मांग 8.1 प्रतिशत बढ़ी है। माननीय सदस्य महोदय ने पूछा है कि यह इंडस्ट्री अनरेगुलेट्री क्यों है? मैं आपका ध्यान इस ओर आकर्षित करना चाहता हूँ कि गवर्नमेंट ऑफ इंडिया इंडस्ट्रियल पॉलिसी रेजुलेशन 1991 और उसके बाद जो 2005 में जो इंडस्ट्रियल पॉलिसी निर्धारित की गई, उसके अनुसार the Steel industry has been deregulated. इस पर सरकार का किसी किस्म का नियंत्रण नहीं है और वे खुद ही अपने आप को रेगुलेट करते हैं। लेकिन कीमतें अधिक न बढ़ें, हम इस पर नज़र रखते हैं और बातचीत के जरिये कोशिश करते हैं कि कीमतें न बढ़ें और उपभोक्ता को ज्यादा कीमत न देनी पड़े, उनको नुकसान न सहना पड़े। आपको यह बताते हुए मुझे प्रसन्नता हो रही है कि इस दौरान कीमतें स्थिर हुई हैं, खासकर आम लोगों के इस्तेमाल वाले लोहे की कीमतें स्थिर हुई हैं तथा जहां तक उत्पादन बढ़ाने की बात है, मैं कहना चाहूंगा कि सरकार ने स्टील उत्पादन बढ़ाने के लिए एक योजना बनाई है। आज देश में कुल मिलाकर लगभग 54 मिलियन टन इस्पात बनता है और हमारी योजना है कि पब्लिक सैक्टर के द्वारा और जो प्राइवेट सैक्टर के अंदर भी जो ग्राउनड फील्ड प्रोजेक्ट्स हैं, उनको पूरा करके उसकी उत्पादन क्षमता अभी 54 मिलियन टन से बढ़ाकर 2012 तक उसे 124 मिलियन बढ़ाएं।

डॉ. रघुवंश प्रसाद सिंह : अध्यक्ष महोदया, अभी हाल में बिहार में मनहार, बेटिया और गया में तीन स्टील कारखानों का शिलान्यास हो गया और सारी प्रक्रिया पूरी हो गई। लेकिन अब कुछ महीनों से वहां काम ठप्प है। हम मंत्री जी से जानना चाहते हैं कि क्या पहले से स्वीकृत जो तीन कारखाने हैं और जिनका

शिलान्यास हो चुका है, उनका काम आगे नहीं रुके और चालू रहे। उसका उद्घाटन फिर कब होगा, यह मैं मंत्री जी से जानना चाहता हूँ।

श्री वीरभद्र सिंह : अध्यक्ष महोदया, पिछले कुछ वर्षों में माननीय सदस्य महोदय के चुनाव क्षेत्र में भी एक स्टील प्रोसेसिंग यूनिट का शिलान्यास किया गया था और उसके लिए भूमि भी अर्जित की गई थी लेकिन जो भूमि ली गई है, वह लो लाइंग है। इसकी वजह से साल में कई महीनों तक वह जमीन पानी के नीचे रहती है और...(व्यवधान)

अध्यक्ष महोदया : आप बैठिए। उन्हें उत्तर देने दीजिए।

श्री वीरभद्र सिंह : उसकी वजह से इसमें देर हुई है। मंत्रालय की ओर से इसमें कोई कमी नहीं है। We are trying our best to see that this steel processing plant is put up, but due to the physical difficulty on-the-spot. इस वक्त हम इस बारे में कदम नहीं उठा पाए हैं। उसमें लैंड फिल करने की जरूरत है। जब लैंड फिल होगी तो उसके बाद ही वहां निर्माण कार्य हो सकता है।

इसके अलावा पिछले वर्षों कई जगह स्टील प्रोसेसिंग के कारखाने मंजूर हुए हैं और शिलान्यास भी हुए हैं लेकिन इतनी बड़ी तादाद में हुए हैं कि सरकार के लिए सभी को एक साथ लगाना संभव नहीं है। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

डॉ. संजय जायसवाल : बेतिया का क्या हुआ?...(व्यवधान)

श्री जगदीश शर्मा : गया का क्या हुआ?...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए। अभी उन्होंने उत्तर समाप्त नहीं किया है।

...(व्यवधान)

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): महोदया, जब शिलान्यास कर दिया है तो संभव क्यों नहीं है?...(व्यवधान)

श्री वीरभद्र सिंह: मैंने यह नहीं कहा है। ...(व्यवधान) मैंने एक के बारे में कहा है।...(व्यवधान) And the hon. Member is satisfied with the reply.

अध्यक्ष महोदया : मंत्री महोदय, दूसरी जगह के बारे में बता रहे हैं। आप बैठ जाइए।

...(व्यवधान)

श्री वीरभद्र सिंह: जहां तक दूसरी जगह का सवाल है, कई अन्य स्थानों पर स्टील प्रोसेसिंग प्लांट्स लगाने के लिए घोषणा हुई है और कई जगह शिलान्यास भी किए गए हैं, we are looking into the matter.... (*Interruptions*)

SHRI SUDIP BANDYOPADHYAY : Madam, private sector steel companies are not normally controlled or supervised by the Government. These are controlled by the IMG, but private sector steel companies normally control the steel sector in the whole world including the Indian steel sector. I want to ask a pertinent question to the hon. Minister. IISCO was proposed to be modernized long back with a thorough modernization programme along with modernization of Durgapur Steel Plant up to a certain level. I would like to know as to what extent the IISCO Steel Plant of West Bengal and Durgapur Steel Plant have been proposed to be modernized, how much money has been allotted for this programme and whether any time-bound programme has been drawn up to complete these projects.

SHRI VIRBHADRA SINGH: Madam, I would like to say that IISCO was earlier a sick company and I remember that some years back it was under the Ministry of Industry. When I was the Minister of State for Industry, I used to look after that. Now it has been merged with the Steel Authority of India and after that a massive renovation and capacity addition programme of the plant is under way. Many works have been completed. These have been done on a fast track and I am sure that very soon we will be able to reap the benefit of this. As far as the installed capacity of the IISCO Steel Plant is concerned, in respect of hot metal it used to be 0.85 million tonnes and now it has been proposed to increase it to 2.91 million tonnes and the work to achieve this is under way.

SHRI SUDIP BANDYOPADHYAY : What about the modernization of Durgapur Steel Plant?

MADAM SPEAKER: You have asked your question. There is no time. Please take your seat. कृपया शांति बनाएं।

... (व्यवधान)

श्री निशिकांत दुबे : अध्यक्ष महोदया, प्रश्न 'ए' के बारे में मंत्री जी ने जवाब दिया है, स्टील मिनिस्ट्री ने गणेशन् कमेटी बनाई थी

अध्यक्ष महोदया : आप प्रश्न पूछिए। समय नहीं है। अब सिर्फ एक मिनट है।

...(व्यवधान)

श्री निशिकांत दुबे : गणेशन् कमेटी की रिक्मेंडेशन कहती है।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

श्री निशिकांत दुबे : मैं प्रश्न पूछ रहा हूँ कि हम जापान को जो आयरन ओर एक्सपोर्ट कर रहे हैं, वह सस्ते दाम पर दे रहे हैं और इंडियन स्टील इंडस्ट्री को आयरन ओर महंगे दाम पर दे रहे हैं। मंत्री महोदय महंगे दाम पर मिलने वाले स्टील के डिफरेंस के बारे में क्या बताना चाहते हैं?

SHRI VIRBHADRA SINGH: Could you please repeat the question?

श्री निशिकांत दुबे : महोदया, हम जापान को लौंग टर्म आयरन ओर दे रहे हैं और सस्ते दाम पर दे रहे हैं जबकि इंडियन स्टील इंडस्ट्री को आयरन ओर महंगे दाम पर देते हैं। लौंग टर्म लिक्वेंज महंगा है और जापान सरकार को सस्ते दाम पर एक्सपोर्ट कर रहे हैं।...(व्यवधान)

MADAM SPEAKER: The reply is coming. Please take your seat.

SHRI VIRBHADRA SINGH: Is it about iron ore? ... *(Interruptions)*

... (Interruptions)

12.00 hrs

(At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): Madam, on behalf of my senior colleague, Shri A.K. Antony, I beg to lay on the Table:--

- (1) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2008-2009.

(Placed in Library, See No. LT-1427/15/09)

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): Madam, I beg to lay on the Table:--

- (1) A copy of the 5th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports-December, 2009.

(Placed in Library, See No. LT-1428/15/09)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT-1429/15/09)

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL): Madam, I beg to lay on the Table:--

- (1) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2008-2009.

(Placed in Library, See No. LT-1430/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Madam, I beg to lay on the Table:--

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2008-2009.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1431/15/09)

- (b) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1432/15/09)

(c) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2008-2009.

(ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1433/15/09)

(d) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1434/15/09)

(e) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1435/15/09)

(f) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2008-2009.

(ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1436/15/09)

(g) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2008-2009.

(ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1437/15/09)

(h) (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2008-2009.

(ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2008-2009, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1438/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my colleague, Shri E. Ahamed, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (1) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2008-2009.
- (2) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1439/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): Madam, on behalf of my colleague, Shri K.H. Muniappa, I beg to lay on the Table:-

- (1) A copy of the Railway Protection Force (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 127(E) in Gazette of India dated the 26th February, 2009 under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-1440/15/09)

- (3) A copy of the Indian Railways (Open Lines) General (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 848(E) in Gazette of India dated the 27th November, 2009 under Section 199 of the Railways Act, 1989.

(Placed in Library, See No. LT-1441/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-1442/15/09)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2008-2009, alongwith Audited Accounts.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2008-2009.

(Placed in Library, See No. LT-1443/15/09)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2008-2009.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2008-2009, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2008-2009.

(Placed in Library, See No. LT-1444/15/09)

(5) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of section 16 of the Jute Packaging Material (Compulsory use in Packing Commodities) Act, 1987:-

- (i) S.O. 859(E) published in Gazette of India dated the 25th March, 2009, providing relaxation upto the extent of 20% of the production of Sugar can be packed in packaging material other than jute to prevalent disruption in Sugar procurement.
- (ii) S.O. 653(E) published in Gazette of India dated the 9th March, 2009, providing relaxation upto the extent of total quantity of 0.75 lakh bales for the Rabi Marketing Season 2009-2010 to prevent disruption in Foodgrain procurement.
- (iii) S.O. 363(E) published in Gazette of India dated the 28th January, 2009, providing relaxation upto the extent of total quantity of 2 lakh bales for the Rabi Marketing Season 2009-2010 to prevent disruption in Foodgrain procurement.
- (iv) S.O. 2409(E) published in Gazette of India dated the 22nd December, 2009, mandating 100% packaging of Foodgrain and Sugar in jute packaging material.

(6) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (5) above.

(Placed in Library, See No. LT-1445/15/09)

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2008-2009.

- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (Placed in Library, See No. LT-1446/15/09)
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2008-2009.
- (Placed in Library, See No. LT-1447/15/09)
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2008-2009, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2008-2009.
- (Placed in Library, See No. LT-1448/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2008-2009.

- (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1449/15/09)

- (2) A copy of the First Statutes of the Rajiv Gandhi Institute of Petroleum Technology (Hindi and English versions) published in Notification No. G.S.R. 149 in weekly Gazette of India dated the 24th October, 2009 under sub-section (1) of Section 30(1) of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007.

(Placed in Library, See No. LT-1450/15/09)

- (3) A copy of the Petroleum and Natural Gas Regulatory Board (Technical) Standards and Specifications including Safety Standards for Natural Gas pipelines) Regulations, 2009 (Hindi and English versions) published in Notification No. G.S.R. 808(E) in Gazette of India dated the 11th November, 2009 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT-1451/15/09)

THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARUN YADAV): Madam, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2008-2009.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2008-2009, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1452/15/09)

(b) (i) Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2008-2009.

(ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1453/15/09)

(c) (i) Review by the Government of the working of the HMT Limited, Bangalore, for the year 2008-2009.

(ii) Annual Report of the HMT Limited, Bangalore, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1454/15/09)

(d) (i) Review by the Government of the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2008-2009.

(ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1455/15/09)

(e) (i) Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2008-2009.

- (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1456/15/09)

- (f) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund , for the year 2008-2009.

- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1457/15/09)

- (g) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2008-2009.

- (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT-1458/15/09)

... (*Interruptions*)

अध्यक्ष महोदया : कृपया आप अपनी सीटों पर जाकर बैठ जाइये।

... (व्यवधान)

12.02 hrs

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Madam Speaker, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 16th December, 2009 agreed without any amendment to Essential Commodities (Amendment and Validation) Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 10th December, 2009."

(ii) ""In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 16th December, 2009 agreed without any amendment to the Competition (Amendment) Bill, 2009 which was passed by the Lok Sabha at its sitting held on the 14th December, 2009."

... (*Interruptions*)

MADAM SPEAKER: Let there be order in the House please.

... (*Interruptions*)

12.02½ hrs

PUBLIC ACCOUNTS COMMITTEE

4th to 6th Reports

DR. K.S. RAO (ELURU): Madam, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (2009-10):--

- (1) Fourth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-first Report (Fourteenth Lok Sabha) on Project Management Practices in Gauge Conversion and New Line Project relating to the Ministry of Railways (Railway Board).
 - (2) Fifth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-seventh Report (Fourteenth Lok Sabha) on Tsunami Relief and Rehabilitation relating to the Ministry of Home Affairs and the Ministry of Environment and Forests.
 - (3) Sixth Report on Action Taken by the Government on the Observations/Recommendations of the Committee contained in their Sixty-ninth Report (Fourteenth Lok Sabha) on Injudicious Release of Grants relating to the Ministry of Human Resource Development (Department of Higher Education).
-

12.03 hrs

ESTIMATES COMMITTEE

Statement

SHRI FRANCISCO COSME SARDINHA (SOUTH GOA): Madam, I beg to lay on the Table statement (Hindi and English versions) of action taken or proposed to be taken by Government on the recommendations contained in the Twentieth Report on Action Taken by Government on the recommendations contained in the Fourteenth Report of Estimates Committee (Fourteenth Lok Sabha) on the subject 'National Agricultural Cooperative Marketing Federation of India Limited (NAFED)' pertaining to the Ministry of Agriculture (Department of Agriculture and Cooperation).

12.03½ hrs

**COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND
SCHEDULED TRIBES**

Statements

SHRI GOBINDA CHANDRA NASKAR (BANGAON): Madam, I beg to lay on the Table the Statements (Hindi and English versions) showing Final Action Taken by the Government on the recommendations/observations contained in Chapter-I of the Thirty-second Report (14th Lok Sabha) on the subject 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in North Eastern Railway (NER)'.

12.04 hrs

STANDING COMMITTEE ON INFORMATION TECHNOLOGY

3rd and 4th Reports

SHRI MILIND DEORA (MUMBAI SOUTH): Madam, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2009-10):

- (1) Third Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Information Technology).
- (2) Fourth Report on Demands for Grants (2009-10) of the Ministry of Communications and Information Technology (Department of Telecommunications).

... (*Interruptions*)

अध्यक्ष महोदया : कृपया आप अपनी सीटों पर जाइये।

... (व्यवधान)

12.04½ hrs

STANDING COMMITTEE ON ENERGY

1st to 3rd Reports

श्री मुलायम सिंह यादव (मेनपुरी): महोदया, मैं ऊर्जा संबंधी स्थायी समिति (2009-2010) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ :-

1. वर्ष 2009-10 के लिए विद्युत मंत्रालय की अनुदानों की मांगों के बारे में पहला प्रतिवेदन।

2. वर्ष 2009-10 के लिए नवीन और नवीकरणीय ऊर्जा मंत्रालय की अनुदानों की मांगों के बारे में दूसरा प्रतिवेदन।
3. 'राजीव गांधी ग्रामीण विद्युतीकरण योजना (आरजीजीवीवाई) का कार्यान्वयन' के बारे में 31वें प्रतिवेदन (14वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की गई कार्यवाही संबंधी तीसरा प्रतिवेदन ।

12.05hrs

**STANDING COMMITTEE ON FINANCE
6th Report**

SHRI BHAKTA CHARAN DAS (KAMUNDA): I beg to present the Sixth Report (Hindi and English versions) of the Standing Committee on Finance on "Inflation and Price Rise".

... (*Interruptions*)

12.05½ hrs

**STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND
PUBLIC DISTRIBUTION
2nd and 3rd Reports**

SHRI VILAS MUTTEMWAR (NAGPUR): I beg to present the following Reports (Hindi and English versions) of Standing Committee on Food, Consumer Affairs and Public Distribution:

(1) Second Report on Demands for Grants (2009-10) of the Department of Food and Public Distribution (Ministry of Food, Consumer Affairs and Public Distribution).

(2) Third Report on Demands for Grants (2009-10) of the Department of Consumer Affairs (Ministry of Food, Consumer Affairs and Public Distribution).

... (Interruptions)

12.07 hrs

(At this stage, Shri Raghuvansh Prasad Singh and some other hon. Members came and stood on the floor near the Table)

... (व्यवधान)

12.07 ¼ hrs

**STANDING COMMITTEE ON LABOUR
3rd to 7th Reports**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Labour:

- (1) Third Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-2010 of the Ministry of Labour and Employment.
- (2) Fourth Report of the Standing Committee on Labour on the Demands for Grants for the year 2009-2010 of the Ministry of Textiles.
- (3) Fifth Report on the action taken by the Government on the recommendations/observations contained in the Thirtieth Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on the 'Functioning of the Employees' Provident Fund Organisation'.
- (4) Sixth Report on the action taken by the Government on the recommendations/observations contained in the Thirty-third Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on the 'Development Schemes for Handicrafts Sector'.

(5) Seventh Report on the action taken by the Government on the recommendations/observations contained in the Thirty-fifth Report (Fourteenth Lok Sabha) of the Standing Committee on Labour on 'General conditions of weavers in the country – A case study of Sircilla concentration zone of weavers'.

... (*Interruptions*)

12.08 hrs

**STANDING COMMITTEE ON LABOUR
Statement**

SHRI HEMANAND BISWAL (SUNDARGARH): I beg to lay a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/observations contained in Thirty-fourth Report of the Standing Committee on Labour (2008-2009) (Fourteenth Lok Sabha) on the recommendations contained in Twenty-seventh Report (Fourteenth Lok Sabha) on 'Sickness/Closure of Textile Mills' pertaining to the Ministry of Textiles.

12.08 ¼ hrs

STANDING COMMITTEE ON URBAN DEVELOPMENT

Ist and 2nd Reports

श्री शरद यादव (मधेपुरा): अध्यक्ष महोदया, मैं शहरी विकास संबंधी स्थायी समिति (2009-10) के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेज़ी संस्करण) प्रस्तुत करता हूँ :-

- (1) शहरी विकास मंत्रालय की अनुदानों की मांगों (2009-2010) के बारे में समिति का पहला प्रतिवेदन (पंद्रहवीं लोक सभा)

(2) आवास और शहरी गरीबी उपशमन मंत्रालय की अनुदानों की मांगों (2009-2010) के बारे में
समिति का दूसरा प्रतिवेदन (पंद्रहवीं लोक सभा)

... (व्यवधान)

12.08 ½ hrs.

(At this stage, Shri Shailendra Kumar and some other hon. Members came and stood on the floor near the Table)

... (व्यवधान)

12.09hrs

**STANDING COMMITTEE ON WATER RESOURCES
Statement**

SHRIMATI ANNU TANDON (UNNAO): I beg to lay a Statement (Hindi and English versions) showing further action taken by the Government on the recommendations/observations contained in Tenth Action Taken Report of the Standing Committee on Water Resources (2008-09) on the recommendations contained in Ninth Report (Fourteenth Lok Sabha) on Demands for Grants of the Ministry of Water Resources for the year 2008-09.

... (Interruptions)

12.09½ hrs**STANDING COMMITTEE ON RURAL DEVELOPMENT
1st to 5th Reports**

SHRI P.L. PUNIA (BARABANKI): I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

(1) First Report on Demands for Grants (2009-2010) of the Department of Rural Development (Ministry of Rural Development);

(2) Second Report on Demands for Grants (2009-2010) of the Department of Land Resources (Ministry of Rural Development);

(3) Third Report on Demands for Grants (2009-2010) of the Department of Drinking Water Supply (Ministry of Rural Development);

(4) Fourth Report on Demands for Grants (2009-2010) of the Ministry of Panchayati Raj;

(5) Fifth Report on Action taken by Government on the recommendations contained in the Forty-first Report of the Standing Committee on Rural Development (2008-09).

... (*Interruptions*)

12.10 hrs**STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
1st to 3rd Reports**

श्री दारा सिंह चौहान (घोसी): अध्यक्ष महोदया, मैं सामाजिक न्याय और अधिकारिता संबंधी स्थायी समिति (2009-2010) के निम्नलिखित प्रतिवेदन प्रस्तुत करता हूँ : -

- (1) सामाजिक न्याय और अधिकारिता मंत्रालय की अनुदानों की मांगों (2009-10) के बारे में पहला प्रतिवेदन।
- (2) जनजातीय कार्य मंत्रालय की अनुदानों की मांगों (2009-10) के बारे में दूसरा प्रतिवेदन।
- (3) अल्पसंख्यक मामले मंत्रालय की अनुदानों की मांगों (2009-10) के बारे में तीसरा प्रतिवेदन।

12.10 ¼ hrs

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE 35th and 36th Reports

श्री सैयद शाहनवाज़ हुसैन (भागलपुर): अध्यक्ष महोदया, मैं कार्मिक, लोक शिकायत, विधि और न्याय संबंधी स्थायी समिति के निम्नलिखित प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :-

- (1) "लोक शिकायत निवारण तंत्र" के बारे में समिति के 29वें प्रतिवेदन में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार के "की-गई-कार्यवाही उत्तरों" के बारे में 35वां प्रतिवेदन।
- (2) "संविधान (108वां संशोधन) विधेयक, 2008" के बारे में 36वां प्रतिवेदन।

12.10 ½ hrs

STATEMENT BY MINISTER



Status of implementation of the recommendations contained in the 41st Report of the Standing Committee on Agriculture on pricing policy for Agricultural Prodcue, pertaining to the Ministry of Agriculture.

MADAM SPEAKER: Now, item no. 27. Prof. K.V. Thomas.

... (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS): Madam, on behalf of my senior colleague, Shri Sharad Pawar, I am making this statement on the status of the recommendations contained in the Forty First Report of the Standing Committee on Agriculture (2008) on Pricing Policy of Agricultural Produce in pursuance of the Direction 73-A of the hon. Speaker, Lok Sabha.

The Standing Committee on Agriculture examined the Pricing Policy of Agricultural Produce and presented its Report to the Lok Sabha on 22nd July, 2008. The Report contained 12 recommendations. The Action Taken replies of the Government were sent to the Committee on 16th July, 2009. The status of the recommendations of PSCA is indicated in the statement enclosed.

... (*Interruptions*)

MADAM SPEAKER: Now, the House stands adjourned to meet again at 2 p.m.

12.11 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF WATER RESOURCES (SHRI PAWAN KUMAR BANSAL): Sir, may I seek your kind indulgence for one small matter?

MR. DEPUTY-SPEAKER: Yes.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Firstly, I would seek your permission to move that the House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 16th December, 2009.

14.0 ½ hrs

(At this stage, Shri K. Narayan Rao and some other hon. Members came and stood on the floor near the Table.)

MR. DEPUTY-SPEAKER: Are you asking about Item No. 29?

SHRI PAWAN KUMAR BANSAL: Yes, Sir.

MR. DEPUTY-SPEAKER: Okay.

14.01 hrs

**BUSINESS ADVISORY COMMITTEE
10th Report**

SHRI PAWAN KUMAR BANSAL: Sir, I beg to move:

“That the House do agree with the Tenth Report of the Business Advisory Committee presented to the House on the 16th December, 2009.”

MR. DEPUTY-SPEAKER: The question is:

“That the House do agree with the Tenth Report of the Business Advisory Committee presented to the House on 16th December, 2009.”

The motion was adopted.

... (Interruptions)

SHRI PAWAN KUMAR BANSAL: Sir, there are just two Bills to be introduced; and the Matters under Rule 377 may be laid on the Table of the House...

(Interruptions)

MR. DEPUTY-SPEAKER: Okay. Item No. 30 -- Shri Pranab Mukherjee.

... (Interruptions)

14.02 hrs**COINAGE BILL'2009, Bill 2009***

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Sir, with your permission, I beg to move for leave to introduce a Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill to consolidate the laws relating to coinage and the Mints, the protection of coinage and to provide for the prohibition of melting or destruction of coins and prohibit the making or the possession thereof for issue and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI PRANAB MUKHERJEE: Sir, I introduce** the Bill.

... (*Interruptions*)

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 17.12.09

**Introduced with the recommendation of the President.

14.02 hrs

**SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) BILL,2009***

MR. DEPUTY SPEAKER: Item No. 31 – Shri P. Chidambaram.

... (*Interruptions*)

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Sir, I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Ministers Act, 1952. ”

The motion was adopted.

SHRI P. CHIDAMBARAM: Sir, I introduce the Bill.

... (*Interruptions*)

SHRI PAWAN KUMAR BANSAL: Sir, Matters under Rule 377 may be laid on the Table of the House.

* Published in the Gazette of India, Extraordinary, Part-II, Section-2, dated 17.12.09

14.03 hrs**MATTERS UNDER RULE 377 ***

MR. DEPUTY-SPEAKER: Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise Matters under Rule 377 today and are desirous of laying them, may personally handover slips at the Table of the House within 20 minutes. Only those matters shall be treated as laid of which slips have been received at the Table within stipulated time, and the rest will be treated as lapsed.

... (*Interruptions*)

(i): Need for doubling of Madurai-Tirunelveli-Kanyakumari railway line

SHRI S.S. RAMASUBBU (TIRUNELVELI): Tamil Nadu is lagging behind in the development of railway network in the country. Various railway works like gauge conversion, electrification and new lines pertaining to the State are running much behind the schedule due to inadequate fund allocation and cost escalation.

One of the important projects is doubling of Madurai-Tirunelveli-Kanyakumari Section. Madurai, Tirunelveli, Courtalam, Nagercoil, Kanyakumari are important tourist places of attraction in southern Tamil Nadu. Large number of people from within the State and abroad are visiting these places throughout the year. There is a heavy traffic on this route and people going to Rameshwaram and Trivandrum are also using this route.

Presently doubling of railway line has been sanctioned for Villupuram-Dindigul section. Ongoing doubling work between Dindigul-Madurai is likely to be completed shortly. Hence, doubling of line between Madurai-Kanyakumari via Tirunelveli should be taken up on priority. At present, there is a single line on this

* Treated as laid on the Table.

route. People visiting various tourist places of importance are facing lot of difficulties, because of capacity reduction, railways cannot introduce more number of trains to meet the increasing demand of passengers. If double line is laid, the people residing at Maniyachi, Virudhunagar, Kovilpatti will also be benefited as it will open connectivity to those places. There is also simultaneous demand from Kerala for doubling of Nagercoil/Kanyakumari-Trivandrum Section. This will facilitate large number of tourists visiting both the States. Number of trains which were running up to Madurai earlier have been extended upto Tirunelveli in the recent years. If the doubling of Madurai-Tirunelveli-Kanyakumari becomes a reality, it will facilitate large number of people from all parts of the country visiting Tamil Nadu and Kerala.

I, therefore, urge upon the Hon'ble Minister of Railways to take up the work of doubling of Madurai-Tirunelveli-Kanyakumari railway line on priority basis and allocate adequate funds for the project.

(ii): Need to undertake inter-linking of rivers in the country

SHRI N.S.V. CHITTHAN (DINDIGUL): Floods are caused by extensive deforestation, leading to increase in the height of the river bed due to silting. During rains, the absence of top soils repels water seepage into the ground, thereby renders the area dry during non-monsoon periods.

India has seven major river systems and hundreds of associated rivers and tributaries. While some like the Brahmaputra and Krishna River Systems are causing destruction of life and property through floods, others like the Cauvery are almost dry causing panic and alarm to those dependent solely on it. The paradox of the country languishing due to the excess and deficit of water at the same time, led to the birth of the Plan for Inter linking of Rivers.

The two major components of the plan are the Himalayan and Peninsular components. The aim is to link 37 rivers in the country through 30 links, 14 in the Himalayan component and 16 in the Peninsular. By routing surplus water to water deficit areas, flood and drought situations are expected to be alleviated and a host of other benefits such as increased water for irrigation and drinking, generation of hydro power and other garnered.

It is high time that our Government should focus its attention in the most needed project of inter-linking of rivers which is the need of the hour.

(iii): Need to make proper arrangements for procurement of paddy from the farmers in Uttar Pradesh

श्री पन्ना लाल पुनिया (बाराबंकी): महोदय, भारत सरकार ने किसानों को धान की फसल का उचित मूल्य देने हेतु 950 से 1050 रूपए तक सरकारी खरीद हेतु न्यूनतम समर्थन मूल्य निर्धारित किया है। उत्तर प्रदेश में और खासकर बाराबंकी जनपद में धान खरीददारी नहीं हो रही है। किसानों को भविष्य में उनका धान खरीदने के लिए तीन-तीन महीने की आगे की तिथि के लिए कूपन दिए जा रहे हैं और वो भी लगभग एक चौथाई उपज के लिए। किसानों को बाध्य होकर बाजार में या बिचौलियों को कम मूल्य पर अपना धान बेचने के लिए बाध्य होना पड़ रहा है।

मेरी मांग है कि किसान जब भी धान क्रय केन्द्र पर पहुंचे तत्काल पूरा धान खरीदने की व्यवस्था होनी चाहिए। मैं चाहूंगा कि इस मामले में केन्द्र सरकार हस्तक्षेप करें और किसानों के धान के क्रय की सुचारु व्यवस्था करे।

(iv): Need to expedite the disbursement of educational loan to eligible students in Kancheepuram Parliamentary Constituency, Tamil Nadu

SHRI P. VISWANATHAN (KANCHEEPURAM): On August 27, 2009 the Union Cabinet approved a scheme to waive interest on educational loans given by banks to economically weaker students for higher education.

On 31 August, 2009 an educational loan mela was held in my constituency Kancheepuram and 32 participating banks received over 4500 applications from the students.

Now, even after 3 months, the banks have not disbursed the loans to most of the eligible students.

The academic session has already started in the educational institutions but the students are not able to pay their fee, as they are awaiting loan from the banks.

Many of them are seeking loans from private lending agencies to overcome the problem.

The interest waiver scheme covers the entire nation and the very purpose of the scheme will be defeated if the loan does not reach the students in time when it is most needed.

I request the Ministry of Finance to implement the following suggestions immediately.

- (i) To direct the banks to disburse the loans to all eligible students within a specific time period of 60 days to 90 days.
- (ii) To put up a dedicated website of Finance Ministry where students from all over the country can access information, register their queries and make complaints regarding the scheme.
- (iii) To have a toll free interactive contact number to receive and attend the complaints and comments from the students.

(v): Need to open the Railway Gate No. 93 on Ahmedabad-Khedbrahma railway line in Himmat Nagar, Gujarat for the benefit of villagers of the area

श्री महेन्द्रसिंह पी. चौहाण (साबरकांटा): महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि मेरे लोकसभा क्षेत्र साबरकांटा (गुजरात) में जो रेल लाइन हिम्मत नगर से गुजरती है वह अहमदाबाद से खेडब्रह्म तक जाती है, जिसमें बनी एक फाटक संख्या 93 पूर्ण रूप से बंद कर दी गई है तथा इस फाटक के दोनों ओर रेलवे विभाग द्वारा गढ़वा बनाकर छोड़ देने से लगभग बीस हजार किसान एवं अन्य ग्रामवासियों का जीवनयापन करना अत्यन्त मुश्किल हो गया है। हिम्मत नगर के पास वाले गांव वक्तपुर, लोलासण, कनाइ, गढ़ा आदि अनेक ग्राम, फाटक संख्या 93 के सुचारु रूप से खुलने एवं वहां बने गड्ढे को भर देने से अत्यन्त लाभाच्चित होंगे। अतः मैं मंत्री जी से निवेदन करता हूँ कि इस कार्य को यथाशीघ्र कराने हेतु उचित दिशा निर्देश जारी करें।

(vi): Need to undertake repair of Railway under-bridge at Utaran in Surat, Gujarat

श्रीमती दर्शना जरदोश (सूरत): महोदय, सूरत शहर में वेस्टर्न रेलवे के अंतर्गत उत्तराण रेलवे अन्डर पास पिछले कई महीनों से जर्जर अवस्था में है और इस ब्रिज के नीचे से आवाजाही न करें, ऐसा सूचना पट लगाकर बंद किया गया है। लेकिन उस पर से सभी प्रकार की ट्रेनें गुजर रही हैं, जो रेलवे ब्रिज नीचे से आवाजाही के लिए सुरक्षित नहीं है उसके उपर से दिन में जो ट्रेनें पास होती हैं उनके लिए वह कैसे सुरक्षित हो सकता है। यह लोगों की जिन्दगी से खिलवाड़ है। तीन महीनों से बंद करने के बाद भी उसकी मरम्मत करने की कोई कार्यवाही शुरू नहीं की गई है। क्या हम किसी दुर्घटना होने की राह देख रहे हैं। मेरी यह मांग है कि उत्तराण रेलवे ब्रिज की तुरन्त मरम्मत करवायी जाये ताकि ट्रेनों को और लोगों को दुर्घटना से बचाया जाये।

(vii): Need to set up Memorials in honour of Dr. B.R. Ambedkar and other renowned Dalit leaders in various parts of the country

डॉ. राजन सुशान्त (कांगड़ा): महोदय, आजादी के बाद राष्ट्र सामाजिक समरसता के मार्ग पर आगे बढ़ा है और इस समरसता के मार्ग को और अधिक दृढ़ता प्रदान करने हेतु आवश्यक है कि राष्ट्रपिता महात्मा गांधी जी की समाधि की तर्ज पर देश में तथा सभी राज्यों में विकास खण्ड के स्तर तक संविधान निर्माता डॉ० बाबा साहिब भीमराव अम्बेडकर सहित राष्ट्र के स्वतंत्रता संग्राम, सामाजिक क्षेत्र, राजनैतिक क्षेत्र व अन्य क्षेत्रों में अमूल्य योगदान देने वाले सभी दलित नेताओं के स्मृति आगार बनाए जायें तथा बने हुए स्मृति आगारों, चिन्हों व समाधियों को अत्यंत महत्व प्रदान किया जाये ताकि वर्तमान व भविष्य के भारतवासी इनसे प्रेरणा लेकर भारत में समरसता को और भी मजबूती प्रदान कर सकें। इसके साथ ही भारत सरकार से मेरा विशेष आग्रह है कि दिल्ली में अलीपुर रोड स्थित डॉ० अम्बेडकर के निर्वाण स्थल को सम्मान (विशिष्ट) मिले, वहां सरकारी समारोह प्रायोजित हों तथा देश के करोड़ों लोगों के आस्था व प्रेरणा के केन्द्र डॉ० अम्बेडकर के दिल्ली आवास को शीघ्र विकसित किया जाये।

(viii): Need to spread awareness in the society to check violence against women

DR. RATNA DE (HOOGHLY): Violence against women is a global phenomena. It knows no bound with regards to age, ethnicity and social status. The victims of domestic violence suffer physically, mentally and psychologically. The rising incidence of domestic violence is a cause for great concern. In our country the total number of crimes reportedly committed against women were 1,55,553 in 2005. It has increased to 1,85,312 Nos. in the year 2007. The crimes committed against women are (1) rape (2) Kidnapping and abducting (3) Dowry death (4) Torture (5) Molestation (6) Sexual harassment, (7) Throwing of acid and (8) International trafficking. It must be noted that the best legislation, without the resultant change in the attitude to the issue of domestic violence, will fail to produce the desired result. Awareness of the male dominated society and change of attitude as a whole, can only solve the problem. Therefore, adequate steps should be taken to create awareness in the society to tackle the situation.

(ix): Need to undertake the construction of Kollengode-Thrissur railway project and expedite the gauge conversion work from Madurai to Kollengode via Pollachi

SHRI P.K. BIJU (ALATHUR): Kollengode-Thrissur railway project was finalized nearly 70 years ago. But construction of the line was not taken up due to unknown reasons. Kollengode and Thrissur are important railway stations and, therefore, connecting these two stations by a short route through Alathur and Vadakkencherry, may facilitate much convenience, benefits and income is expected. The completion of such a railway route will give easy access to many tourist places in Alathur constituency like Nelliampathi, Parambikulam, Mangalam Dam, Pothundi Dam and Peechi Dam and more importantly to pilgrim places like Guruvayoor, Palani, Rameshwaram and Madurai. This railway line will be a boon to pilgrims and an excellent trade route connecting Tamil Nadu and Kerala. At Present the passengers reaching Thrissur have to travel 86 Kms through Palakkad to reach Kollengode and there from to Pazhani-Dindugal, Madurai and other important places. If the proposed route is constructed, more than 30 Kms can be saved for travelling to the above mentioned places and money and time can be saved to a considerable extent. Moreover, the expenses of railway can also be reduced to much extent. The gauge conversion work from Madurai-Kollengode via Pollachi has been much delayed and it is requested to complete this project at the earliest. I, therefore, urge the Government to materialize this important project and also to complete the ongoing gauge conversion work from Madurai to Kollengode via Pollachi at the earliest.

(x): Need to undertake measures to make Integrated Child Development Services Scheme more effective

SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Integrated Child Development Services Project, which is working for giving various health and nutritional care services to the mother and child in our country, is very much effective. But, still it is very much lagging behind from its needs to serve the increasing number of cases related to mother and child. Besides, its per capita expenditure is very low. There are various needs of these centres for which the services have been hampering. My proposals are (i) The number of centres should be increased corresponding to the increase in number of mother and child case in the respective areas. (ii) The per capita expenditure towards feeding and other services should be increased corresponding to the present hike in prices of essential commodities (iii) Immediate steps should be taken for the constitution of centres for running the Project from its own building (iv) A health unit each may be constituted for at least 10 centres.

(xi): Need to protect and maintain the wakf properties for the benefit of the socially and economically backward Muslim Community

SHRI THOL THIRUMAAVALAVAN (CHIDAMBARAM): Wakf properties in the country have got a traditional history of about 800 years and they were granted by the Islamic rulers of yesteryears to benefit the poor and the deprived sections of the society. Wakf Boards have got huge assets next only to Defence and Railways. More than 70 per cent of those properties have either been encroached or taken away by unscrupulous people over the years. Many of the problems like poverty, unemployment and educational opportunities of the minority community could have been solved even with the 30 per cent of available Wakf properties. Guided by the Wakf Board Act of 1954 and 1995, 35 Wakf Boards have been constituted throughout the country of which many are defunct. Now, there is a need to have a re-look at the management of these properties throughout the country so that the Islamic minority community will be really benefited. This is urgent and necessary in the wake of poor management by certain Wakf Boards in some States. For instance, in Bangalore, a hotel worth Rs. 500 crore is paying a meagre sum of Rs. 12,000 to the Wakf Board as monthly rent for the 5 acres of land on which that star hotel has been raised. In Mumbai, a prime land measuring 4,532 sq. ft. has been sold by the Wakf Board for a meagre Rs. 16 lakh to a mega corporate body. In Andhra Pradesh, the State Government itself has taken over about 6,000 acres of Wakf land giving away a considerable size of land to NTPC.

Hence, I urge upon the Union Government to take effective steps to protect and maintain these properties for the benefit of the socially and economically backward people from this minority community.

14.03½ hrs

**DISCUSSION UNDER RULE-193
INCREASE IN NAXALITE AND MAOIST ACTIVITIES IN THE
COUNTRY**

MR. DEPUTY-SPEAKER: Now, Item No. 37, discussion under Rule 193 – Shri Basu Deb Acharia.

... (*Interruptions*)

SHRI BASU DEB ACHARIA (BANKURA): Mr. Deputy-Speaker, Sir, widespread violence by the Maoist and the characterization as the biggest threat to internal security by the Government of India, has brought the issue of Left wing extremism to the fore... (*Interruptions*)

MR. DEPUTY-SPEAKER: Nothing will go on record except the speech of Shri Basu Deb Acharia.

(*Interruptions*) ... *

SHRI BASU DEB ACHARIA : What we have been witnessing is that since 2004, the incidents of violence by the Maoists are increasing year after year. During five years, from 2004 to 2009, 3,336 persons have been killed in 7,036 incidents in 14 States... (*Interruptions*)

14.05 hrs

(At this stage, Shri Sansuma Khunggur Bwiswmuthiary came and stood on the floor near the Table.)

... (*Interruptions*)

MR. DEPUTY-SPEAKER: Please sit down. Please go to your seats.



... (*Interruptions*)

उपाध्यक्ष महोदय: कृपया आप अपना-अपना स्थान ग्रहण करें।

... (व्यवधान)

* Not recorded.

उपाध्यक्ष महोदय: यहां बहुत महत्वपूर्ण विषय पर बहस हो रही है, कृपया आप अपने-अपने स्थान पर जाएं।

...(व्यवधान)

उपाध्यक्ष महोदय: सिर्फ बसुदेव आचार्य जी की बात ही रिकार्ड पर जाएगी।

...(व्यवधान) *

SHRI BASU DEB ACHARIA: This year, 1,976 lives were lost. Out of which, till November, 2009, 876 persons were killed because of Maoist violence.... (Interruptions) If we add the figure of the persons killed during the month of December, the figure will reach 900. Since 2004, from 587, the number increased to almost 1,000.... (Interruptions) Who are the targets of these Maoists? ... (Interruptions) Who are being killed by the Maoists?... (Interruptions)

14.07 hrs

(At this stage, Shri K. Narayan Rao and some other hon. Members went back to their seats.)

(At this stage, Shri Sansuma Khunggur Bwiswmuthiary went back to his seat.)

श्री शरद यादव (मधेपुरा): उपाध्यक्ष जी, तेलंगाना और संयुक्त आंध्र प्रदेश के सभी लोग बैचेन हैं। वहां आज हालात अच्छे नहीं हैं। पुलिस की गोलियों से आज वहां कुछ लोगों की मृत्यु हो गई है। मैं आपसे निवेदन करूंगा कि बसुदेव आचार्य जी की डिबेट ठीक और सुचारु ढंग से चले, तेलगुदेशम के जो मित्र यहां बोल रहे थे, उनके एक सदस्य को यहां बोलने का मौका दे दें ताकि वह अपनी बात को यहां रख दे। इस तरह से जो ये बोल रहे हैं, इनकी बात को कोई नहीं समझ रहा है, देश भी नहीं जान पा रहा है और सदन भी नहीं चल रहा है।...(व्यवधान) आप बैठ जाइए, मैं आपके लिए ही बोल रहा हूं।

उपाध्यक्ष महोदय, मेरा यह कहना है कि आप पांच मिनट आंध्र प्रदेश वाले माननीय सदस्य को और दो मिनट बोडो लैंड वाले माननीय सदस्य को बोलने के लिए दे दीजिए। ...(व्यवधान) सवाल यह है कि सदन चलना चाहिए। ...(व्यवधान) मेरी आपसे विनती है कि जो सवाल बसुदेव आचार्य जी उठा रहे हैं, वह भी महत्वपूर्ण सवाल है। आप जो बात रखना चाहते हैं, उसे रखने का काम करिए और सदन को चलने दीजिए। हम लोग सुबह से यहां बैठे हैं।

उपाध्यक्ष महोदय, मेरा आपसे निवेदन है कि आप पांच मिनट इन्हें बोलने के लिए दे दीजिए। उपाध्यक्ष महोदय, मेरी आपसे विनती है कि आप पांच मिनट इन्हें दे दीजिए, पांच मिनट आंध्र प्रदेश के लोगों को दे दीजिए और दो मिनट उन्हें दे दीजिए। ...(व्यवधान) यदि आप सहमत हों, तो ऐसा कीजिए। ...(व्यवधान) यह ठीक नहीं है कि चार मੈम्बर पूरे सदन को न चलने दें। आप अपनी बात को रखना चाहते हैं, तो आप रखिए। मैं आपसे विनती करूंगा कि आप उन्हें समय दे दीजिए।

उपाध्यक्ष महोदय : माननीय सदस्य के निवेदन के अनुसार मैं श्री के. नारायणराव को मैं बोलने की अनुमति देता हूं। केवल एक आदमी बोलेगा। आप बोलिए।

...(व्यवधान)

SHRI BASU DEB ACHARIA : The situation is very volatile. The Government should also come forward with a statement.

SHRI PAWAN KUMAR BANSAL: Let us work out a way in which we can run the House. अगर वे बोलना चाहते हैं, तो वे बोलें और उसके बाद एक इधर से बोले और एक उधर से बोले और यदि इस विषय पर कोई और भी माननीय सदस्य बोलना चाहते हैं, तो वे भी बोले लें, लेकिन सब लोग अपनी बात आराम से कहें, तब हाउस चलेगा। यह नहीं होना चाहिए कि वे अपनी बात कह दें और फिर वेल ऑफ दि हाउस में आ जाएं। यह नहीं होना चाहिए। इसलिए पहले कृपया आप उनसे बात कर लीजिए।

उपाध्यक्ष महोदय : कृपया बैठ जाइए। आप बोलिए।

SHRI K. NARAYAN RAO (MACHILIPATNAM): I request everybody to hear a few words from me.

श्री मुलायम सिंह यादव (मैनपुरी): उपाध्यक्ष जी, जब वे बोलेंगे, तो क्या हम नहीं बोलेंगे। हम भी तो बोलेंगे। हमें भी तो अपनी बात कहनी है। ...(व्यवधान)

श्री लालू प्रसाद (सारण): उपाध्यक्ष महोदय, आप कोकराझार के श्री सानछुमा खुंगुर बैसीमुथियारी जी और दो स्टेट के लोगों को बोलने की अनुमति दे रहे हैं, यह ठीक नहीं है। महोदय, यह एक ऐसी खतरनाक बीमारी है कि पूरे देश के हर राज्य में यह बात बहुत जोरों से फैल गई है। यह मामला केवल तीन तक सीमित नहीं है। इन लोगों ने इसे असीमित कर दिया है। ये झारखंड है, ये बिहार है, ये उत्तर प्रदेश है, उत्तरांचल है, ...(व्यवधान) यदि इस विषय पर बहस होनी है, तो कोई एक डेट तय कर दीजिए और जहां-जहां से सवाल उठ रहा है, वहां-वहां के मैम्बर्स को इस बहस में पार्टीसिपेट करने दीजिए। इसमें उत्तर प्रदेश, उत्तराखंड, बिहार, सीमांचल, कहां-कहां तक प्रदेशों की मांग है, मिथिलांचल से लेकर उत्तरांचल और रुकिए, ...(व्यवधान) सुनिए। इसलिए एक डेट तय कराइए और उस डेट को, जो बहस करना चाहते हैं, उन्हें बोलने के लिए कहिए। पहले डेट तय कराइए। ...(व्यवधान)

उपाध्यक्ष महोदय : जब आप लोग, इस विषय पर एकमत नहीं हैं, तो मैं इस विषय को स्थगित करता हूँ और अब मैं श्री बसुदेव आचार्य जी को अपनी बात कहने के लिए बुला रहा हूँ।

SHRI BASU DEB ACHARIA : Now they should come forward with a solution. They announced creation of Telangana without consulting anybody. ...(व्यवधान)

श्री पवन कुमार बंसल : बसुदेव आचार्य जी, आप अपनी बात शुरू कीजिए। ...(व्यवधान)

श्री शरद यादव : उपाध्यक्ष जी, फिलहालजा तो सदन चल सके, उसके लिए एक रास्ता है कि इस विषय पर बात शुरू करा दी जाए और उसके बाद कोई एक तारीख तय कर ली जाए, जिस पर जो भी माननीय सदस्य अपनी बात कहना चाहें, कह सकें। ...(व्यवधान) अभी तो सदन चलाने के लिए यह आवश्यक है कि जो भी माननीय सदस्य इस विषय पर बोलना चाहते हैं, उन्हें बोलने दिया जाए। ...(व्यवधान)

SHRI BASU DEB ACHARIA : I was referring to the persons who have been killed by Maoists. Most of these persons are..... *(Interruptions)*

14.14 hrs

(At this stage, Shri M. Venugopala Reddy and some other hon. Members came and stood on the floor near the Table.)

... (Interruptions)

MR. DEPUTY-SPEAKER: The House stands adjourned to meet again tomorrow the 18th December 2009 at 11 a.m.

14.15 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, December 18, 2009 / Agrahayana 27, 1931 (Saka).

